

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1956
(To be answered on the 10th December 2015)**

**COMMITTEE ON PAYMENTS AND ALLOWANCES OF AIR INDIA
PILOTS**

1956. PROF SAUGATA ROY

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

(a) whether the Committee under Justice Dharmadhikari constituted by the Government to recommend on the allowances and payments of Pilots in Air India has submitted its report to the Government;

(b) if so, the details thereof and the follow-up action taken by the Government thereon; and

(c) if not, the reasons therefor and the time by which the said Committee is likely to submit its report to the Government?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Dr Mahesh Sharma)

(a) to (c) : The Justice Dharmadhikari Committee submitted its report to the Govt. of India on 31.01.2012, which was accepted by the Government on 12.06.2012. The Committee recommended uniformity in the pay scales in line with DPE guidelines for all categories of employees except the licenced categories (Pilots & Engineers), for which a separate Cabinet approval was obtained for payment of certain flying/licence allowances.

Subsequently an Implementation & Anomaly Rectification Committee, (IARC), was constituted vide notification dated 19.06.2012 to look into the implementation of the Justice Dharmadhikari Committee Report.

Except for Pilots, Service Engineers and Cabin Crew, the recommendations of JDC report have been implemented for most of the categories of employees of Air India.
